NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.08/(MAH)/2011 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.11.2016

NAME OF THE PARTIES:

Mr. Girish P. Lotia

V/s.

M/s. Rang Sharda Hotels Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATU

1 Adv. Tejns huriya. Advocate
for
Thodur Low Associates Potitioner

2- Adv. K.S. Athyja Advocate
for
Respondent

SD Seven; law
Chambers.

<u>ORDER</u>

C.P. No. 08/397-398/CLB/MAH/2011

- 1. Ld. Representatives of both the sides are present.
- From the side of the Petitioner, an Application seeking adjournment is on record due
 to ill health of Managing Partner of the law firm. Considering the personal reason of
 the Ld. Counsel, this C.P. is adjourned.
- 3. As per the convenience of both the sides, now this C.P. is fixed for hearing on 2nd January, 2017. Date communicated to both the sides.

Dated 16.11.2016

sd/-Shri M.K. Shrawat Member (Legal)